Statement

(a) The scheme of concessional finance for weaker sections, known as the Differential Rate of Interest scheme, is still effective. The total amount outstanding and the horrowal accounts under the Scheme for public sector banks is given below:—

Dec. 1975		Dec. 1976		Dec. 1977		March 1978	
No. of borrowal A/cs.	Amount outstand- ing		Amount outstand- ing	No. of borrowal A/cs.	Amount outstand- ing		Amount ourstand- ing
464811	20.00	1005061	47:24	139140	67-82	14.12488	71-69

(Data provisional)

(b) The rate of interest charged for advances under the Differential Rate of interest scheme is 4 per cent p.a.

Foreign Assistance for Development Projects in States

*355. SHRI S. W. DHABE; SHRI L. R. NAIK. SHRI SATCHIDANANDA:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Central Government pass on to the States concerned only 70 per cent of the assistance received by them from the IDA and other international agencies for development projects, retaining the remaining 30 per cent; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b) All assistance from IDA and other international agencies for development projects in Central as well as State sectors is received by the Government of India and thus all such assistance enters the Central pool of national resources for the benefit of the national economy as a whole. From this pool of Central resources, in turn, assistance is rendered by the Central Government to the State Governments for their plan projects. However, with a view to

encouraging the State Governments to undertake speedy execu of projects, the Government of India have decided to give for the year 1978-79, 70 per cent of the financial assistance received from the International Finance Bodies on account of the on-going and new projects executed by the State Governments ai additional Central Assistance for the State Plans.

Illegal Transactions by Some Businessmen of Bombay

*356. SHRI SYED AHMAD HASHMI: SHRIMATI SUSHILA SHANKAR ADIVARE-KAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that ['
 Enforcement Directorate has recentlydetected illegal transactions running
 into lakhs of rupees by three business
 men of Bombay in contravention of
 the provisions of the Foreign Ex
 change Regulations Act;
- (b) if so, what are the detai¹? in this regard; and
- (c) what action Government have-taken against the persons involved?